

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI

COURT NO.III

(IB)- 220 (ND)/2017

IN THE MATTER OF:

M/s. Explo Media Pvt. Limited .... PETITIONER

Vs.

M/s. Ambience Limited .. RESPONDENT

**SECTION :**

Under Section 9 IBC Code, 2016

Order delivered on 02.8.2017

Coram :

R. VARADHARAJAN,  
Hon'ble Member (Judicial)

For the Petitioner/applicant : Mr. Avadh Kaushik, Advocate /O.C

For the Respondents : Ms. Tanya Sharma, Advocate/C. Deb.

ORDER

Learned Counsel for the petitioner is present. Ms. Tanya Sharma Bhavana, Advocate has appeared on behalf of the Corporate Debtor. Ld. Counsel for the petitioner represents that Sr. Counsel leading in the matter is held up at Chandigarh.

A week's time is granted to the Ld. Counsel for the respondent to file the reply with a copy to the Ld. Counsel for the petitioner. Rejoinder, if any, can be filed by the other side within 3 days thereafter.

Post the matter on 22.8.2017.

Surjit  
02.8.2017

*Sd/-*  
(R. VARADHARAJAN)  
MEMBER (JUDICIAL)